

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.293/2002 in O.A.No.1626/2002

New Delhi this the 13th day of December, 2002.

HON'BLE SHRI M.P. SINGH, MEMBER (A) HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Dr. J. Sundaresan Pillai

... Applicant

Versus

Council for Industrial & Scientific Research through its Director General & Anr.

...Respondents

ORDER (BY CIRCULATION)

Mr. Shanker Raju, Member (J):

The present R.A. is filed by the review applicant, seeking review of our order dated 18.11.2002 passed in OA No.1626/2002.

- 2. We have perused the order dated 18.11.2002 and also the review application.
- We do not find any error apparent on the face the record or discovery of new material which was not available with the review applicant despite due diligence at the time of final hearing. If the review applicant is not satisfied with the order passed by the Tribunal remedy lies elsewhere. By way of this R.A. review applicant seeks to re-argue the case, which is not permissible in terms of the provisions of Section 22 (3) (f) of the Administrative [Tribunals Act, 1985 read with Order XLVII, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Aiit Babu & Others v Union of India & Others, JT 1997 (7) SC 24. The R.A is accordingly-dismissed, in circulation.

(Shanker Raju) Member(J)

/rao/

(vindan S. Tampi) Member (A)